

Sabha to be duly elected to the said Committee:—

- (1) Shrimati K. Bharathi;
- (2) Shri Nawab Singh Chauhan;
- (3) Shrimati Maya Devi Chetry;
- (4) Shri B. D. Khobaragade;
- (5) Shri Danyabhai V. Patel;
- (6) Shri B. D. Patil; and
- (7) Shri Sadiq Ali.

COMMITTEE ON GOVERNMENT ASSURANCES

FIRST REPORT

Shri Balakrishnan (Koilkatti): I beg to present the First Report of the Committee on Government Assurances.

12.08 hrs.

TERMINATION OF SUSPENSION OF MEMBER—Contd.

Mr. Speaker: Further consideration of the following motion moved by Shri Ramchandra Vithal Bade on the 1st May, 1963, namely:—

“That the order of suspension made against Shri Hukam Chand Kachwai by resolution of this House adopted on the 13th April, 1963, be terminated.”

Shri Kapur Singh (Ludhiana): May I rise to support this motion?

I support this motion on three grounds. The first ground is that the Mover of the Motion has formally expressed the regret of the whole party, the group to which the suspended Member belongs, over what happened that day.

The second ground is that the Member concerned himself, immediately after the unfortunate incident, came to you in the Chamber and not

only expressed his regret, but also admitted that he felt that what he had done was wrong, and that he did it under excitement of the moment and not in any premeditated manner.

The third ground on which I support this motion is that in his letter to you, which he has written after a lapse of some time and after calm consideration of the whole affair, he has reiterated his previous position that he acted in unpremeditated excitement and that on a reconsideration of the matter he is genuinely sorry about it.

Now, the question will arise whether either these grounds together or the letter of the Member which is now before the House, constitute sufficient amends for revoking the displeasure which the House has inflicted upon him.

In the letter which the hon. Member has written to you, the crucial phrase is *mujhe khed hai*. We have to see whether this phrase makes sufficient amends or not for accepting the motion which is before the House. This phrase *mujhe khed hai*, if it is properly and logically analysed, means three things. It may mean that after dispassionately and carefully examining the whole matter I have come to the conclusion that I acted wrongly, and further, I publicly admit the error of action. It is a form of apology. Another interpretation is: after a great deal of dispassionate reconsideration of my conduct I have come to the conclusion that I acted wrongly but I do not owe any apology to anyone. That position also might be taken. There is a third interpretation: I have now gone over what I did that day; I admit that what I did was wrong and I also concede that an apology is due but I am reluctant to make an apology not because an apology is not due but because the demand for apology seems to stem out of extraneous considerations to which I am not prepared to submit. As far as I can see these are the three interpretations of this phrase.